

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASCOT PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ascot Projects Private Limited
2.	Date of incorporation of corporate debtor	30.01.2006
3.	Authority under which corporate debtor is incorporated / registered	ROC, NCT of Delhi & Haryana.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC145584
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. U-155 First Floor, Upadhayay Block Shakarpur, Opposite Laxmi Nagar Metro Station, Gate No. 3&4, East Delhi, East Delhi, Shahdara, Shahdara, Delhi, India, 110092
6.	Insolvency commencement date in respect of corporate debtor	18.02.2025
7.	Estimated date of closure of insolvency resolution process	17.08.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajiv Bajaj (IBBI/IPA-002/IP-N00276/2017-18/10834)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074 Email id: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074 Email: cirpascot@gmail.com
11.	Last date for submission of claims	04.03.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees in a Class
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Gagan Gulati 2. Mr. Rabindra Kumar Mintri 3. Ms. Dikshita Sharma
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. https://ibbi.gov.in/en/home/downloads b. LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-V has ordered the commencement of a corporate insolvency resolution process of the **Ascot Projects Private Limited** on **18.02.2025**.

The creditors of **Ascot Projects Private Limited**, are hereby called upon to submit their claims with proof on or before 04.03.2025 to the interim resolution professional via email or at the registered address of the IRP given at entry at No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the Class Financial Creditor in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Rajiv Bajaj
Interim Resolution Professional
Ascot Projects Private Limited
(IBBI/IPA-002/IP-N00276/2017-18/10834)
AFA Valid upto 31.12.2025
LG, B-269, Chattarpur Enclave, Phase-II, New Delhi-110074
Email id: rbajajip@gmail.com